

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 174/2020

ABDUL KADIR @ ABDUL KASIM @ CHUNNU KHAN

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

IA No. 184729/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 184730/2018 - EXEMPTION FROM FILING O.T.

Date : 02-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R. MAHADEVAN
HON'BLE MR. JUSTICE ALOK ARADHE

(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mrs. Sangeeta Kumar, Adv.
Mr. Vijay Kumar, AOR
Ms. Vidushi Garg, Adv.

For Respondent(s) : Mr. Adarsh Upadhyay, AOR
Mr. Shashank Pachauri, Adv.
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

A letter has been circulated by learned counsel for the respondent-State of Uttar Pradesh seeking adjournment, which is seriously opposed by learned counsel for the appellant.

2. However, as a matter of last indulgence, the appeal is adjourned for three weeks.

3. It is made clear that no further adjournment shall be granted.

(POOJA SHARMA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER (NSH)